

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 122
ANSWERED ON 29/01/2026**

IMPACT OF DELIMITATION EXERCISE

122 Shri Mohammed Nadimul Haque:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether Government has assessed the potential impact of proposed delimitation exercise on the allocation of Lok Sabha seats to States with below-replacement-level fertility rates, particularly in the context of their population growth rates being below the national average;
- (b) if so, the details of such assessment, including any projections of seat redistribution based on the latest population data; and
- (c) the measures being considered to ensure that States with effective population control policies are not disproportionately disadvantaged in terms of political representation?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The delimitation exercise is undertaken by the Delimitation Commission as per constitutional mandate. Presently, article 82 of the Constitution provides that upon the completion of each census, the allocation of seats in the House of the People to the States and the division of each State into territorial constituencies shall be readjusted. Provided that until the relevant figures for the first census taken after the year 2026 have been published, it shall not be necessary to readjust the allocation of seats in the House of the People to the States and in the Legislative Assembly in a State or Union territory.
